

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 41/TT/2022

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 of Asset I- 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 Nos. 132 kV line bays at Biswanath Chariali Sub-station (for termination of Biswanath Chariyali-Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line-line under TBCB) and Asset III- 2 Nos. 400 kV (GIS) bays at Silchar and 2 Nos. 400 kV (GIS) bays along with 2X 80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Transmission line (Line under TBCB scope) under "POWERGRID works associated with the North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)"
- Date of Hearing** : 24.11.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Assam Electricity Grid Corporation Limited and 6 others
- Parties Present** : Ms. Swapna Seshadhari, Advocate, PGCIL
Shri Syed Jafar Alam, Advocate, NER II Transmission Limited
Shri Deep Rao Palepu, Advocate, NER II Transmission Limited
Shri Arjun Agarwal, Advocate, NER II Transmission Limited
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri D.K. Biswal, PGCIL
Shri Balaji Sivan, NER II Transmission Limited
Shri Aryaman Saxena, NER II Transmission Limited
Shri Saurav Kumar Jha, NER II Transmission Limited

Record of Proceedings

The learned counsel for NER II Transmission Limited, Respondent No. 8 sought some time to file some additional information and documents. The learned counsel for the Petitioner sought some time to respond to the submissions, if any, made by the Respondent.

2. The Commission permitted NER II Transmission Limited to file the additional information. The Commission also directed the Respondents to file their reply to the petition by 16.12.2022 and the Petitioner to file rejoinder, if any, by 26.12.2022. The Commission further observed that no further extension of time will be allowed and directed the parties to comply with the directions within the specified timeline.



3. The matter shall be listed for final hearing on 5.1.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

